

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 10

IA 1444/2021 IA 1445/2021 IA 1133/2022 IN C.P.(IB)2156/MB/2019

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 05.02.2024

NAME OF THE PARTIES: CANARA BANK V/s KGS SUGAR & INFRA
CORPORATION LTD

Section 60(5), 66(1), 43(1) R/W 44 (1) & 7 of the Insolvency and
Bankruptcy Code, 2016 and Rule 11

ORDER

IA 1444/2021 IA 1445/2021 IA 1133/2022 IN C.P.(IB)2156/MB/2019

- 1) Mr. Partho Sarkar, Advocate for the Applicant in IA 1133 and for Respondents in IA Nos. 1444 and 1445 of 2021, Mr. Mohit Khanna, Ld. Counsel for the Committee of Creditors and Mr. Agam H. Maloo, Ld. Counsel for Respondent Nos. 1 to 5 in IA No. 1444 of 2021, are present.
- 2) Ld. Counsel for the Committee of Creditors submits that the meeting of the Committee of Creditors is going to be held today to decide the future course of action after the purported default of the Successful Resolution Applicant and it may take some time to conclude on this aspect.

- 3) Ld. Counsel for the Applicant in IA No. 1133 insisted to proceed further in the matter contending that their Application is regarding perjury; however, this Bench feels that both issues can be taken together and decided.
- 4) At the request of the Counsel for the Committee of Creditors, stand over to 26.02.2024, for further consideration and hearing.
- 5) Ld. Counsel for the Respondent Nos. 1 to 5 submits that they are facing some technical issue involving requirement of security code, while filing and placing on record their Affidavit in Replies. In that view of the matter, Applicant is directed to update the E-mail ID of Respondent Nos. 1 to 5, so that they can file their Say.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare